

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**DFR NO. 1945 OF 2011**

**Dated: 22<sup>nd</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Tamilnadu Generation & Distribution Corporation Ltd. .... Appellant (s)  
Vs.  
PPN Power Generating Co. Pvt. Ltd. & Anr. .... Respondent(s)**

**Counsel for the Appellant (s) : Mr. S. Vallinayagam**

**ORDER**

Learned counsel for the Appellant seeks two weeks time to obtain instructions from the Appellant whether the Appellant wants to prosecute the matter or not.

List the matter on **18.01.2017**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/vt